

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 201 of 2020

IN THE MATTER OF:

Mangalam Timber Products Ltd. ...Appellant
Versus
Shree Distributers Pvt. Ltd. ...Respondents

Present:

For Appellant: Mr. Soumya Dutta, Advocate.

For Respondents: Mr. G. Ananda Selvam and Mr. G. Kanimozhi, Advocates.

O R D E R

03.02.2020 The learned Counsel for the Appellant submits that there is no record to show the existence of dispute. Reference at paragraphs 10 and 11 of the impugned order dated 6th December, 2019 relates to Reconciliation Statement for which no intimation was given to the 'Operational Creditor'. Subsequent reply after the Demand Notice cannot be taken into consideration. In the circumstances we condone the delay of 12 days in preferring the Appeal. Interlocutory Application No.528 of 2020 stands disposed of.

Issue notice on the Respondent.

Mr. G. Ananda Selvam, learned Counsel appears on behalf of the Respondent. He is allowed 12 days' time to file reply affidavit. Rejoinder, if any be filed within a week thereof.

Post the case 'for admission (after notice)' on **26th February, 2020**. The Appeal may be disposed of at the stage of admission.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)